N O T I C E

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **High Court of Bombay at Goa - Panaji**, the Hon'ble the Chief Justice, has been pleased to approve following **w.e.f. Monday, 3rd January 2022 :**

A) In the event of the presiding Judge of the Division Bench recusing from a matter, then such matter be placed before Division Bench consisting of the companion Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.

B) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.

C) The urgent mentioning and placing of matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice M. S. Sonak** will be allowed before the **Hon'ble Shri. Justice Manish Pitale**.

NOTES

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,)
Bombay.)
)
Date : 21 December 2021)

By Order,
Sd/-
(V. R. Kachare)
Registrar (Judl-I)